

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 2**

EXCISE APPEAL NO.86820 OF 2021

[Arising out of Order-in-Appeal No.NSK-EXCUS-000-AAPL-CEX-67-2020-21 dated 23.07.2021 passed by the Commissioner of CGST & Central Excise(Appeals), Plot No.155, Sector 34, NH, Jaishth & Vaishkh, CIDCO, Nashik-422008]

M/S.UMESH BOARD & PAPER MILLS P LTD

Gut No.125, 27 KM Stone,
Village Pandheri-Pimplegaon Beed Highway, Aurangabad

Appellant

Vs.

**THE COMMISSIONER OF CGST & CENTRAL
EXCISE –AURANGABAD**

N-5, Town Centre, CIDCO,
Aurangabad-431030

Respondent

Appearance:

Present for the Appellant: None

Present for the Respondent: Shri P.K.Acharya (AR)

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.86063/2025

Date of Hearing/Decision: 04.07.2025

PER:AJAY SHARMA

None for the appellant.

2. Learned Authorised Representative appearing on behalf of the Revenue submits that on earlier occasions also i.e. 12.12.2024,29.01.2025, 21.03.2025 and 30.04.2025 respectively, no one appeared on behalf of the appellants despite opportunities given. With the assistance of learned Authorised Representative, I have gone through the case record and found his submission to be correct.

3. It appears that the appellant is not interested in pursuing the appeal. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

**(AJAY SHARMA)
MEMBER (JUDICIAL)**

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